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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No. 186 & 3 Ors./ (MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

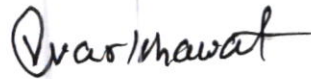
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES: M/s. Birla Cotsyn (India) Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
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49	Vipin Varikhat	CFO	
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ORDER

Application No. 186 & 3 Ors./73(4)/NCLT/MB/MAH/2017

None present on Depositors side.

For having the Company Officials asked for the list of Depositors so that they will make payment to those Depositors within 10 days hereof, this Bench directed the company to take the list of depositors filed applications and also to report compliance on 23.1.2018.

List this matter for reporting compliance on 23.1.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)